

**NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH**

**CORAM: SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

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| PETITION No./IA No. | IA(IBC)/238/KOB/2024 in CP(IBC)/14/KOB/2023 |
| SECTION | SEC. 12 (2) IBC |
| NAME OF PARTIES | ALOK KUMAR AGARWAL (RP) IN THE MATTER OF FURNACE FABRICA (INDIA) LIMITED |
| PETITIONERS ADVOCATE/ PROFESSIONAL | AMMU CHARLES AND CYRIAC TOM ADVOCATES |
| RESPONDENTS ADVOCATE/ PROFESSIONAL | |

05 JUNE 2024

O R D E R

IA(IBC)/238/KOB/2024 in CP(IBC)/14/KOB/2023

This is an IA bearing No. 238/KOB/2024 filed by the Resolution Professional of M/s. Furnace Fabrica (India) Limited under Section 12(2) of IBC, 2016 seeking extension of Corporate Insolvency Resolution Process by a period of 90 days with effect from 29.04.2024.

Learned Counsel, Mr. Pulkitesh Dutt Tiwari appears on behalf of the RP through virtual mode and submits that the period of 180 days expired on 29.04.2024. He further invited our attention to the e-voting held on 15.04.2024, whereby the Committee of Creditors has approved the extension with 100 % majority voting share. The Counsel further submits the CoC is examining the 3 Resolution Plans, hence seeks an extension of the CIRP to evaluate the same.

(2)

Taking note of the submissions of the learned Counsel for the RP and on perusal of the averments made in the present application, this bench is satisfied, accordingly, the reliefs sought in prayer (b) of the preset application is allowed.

RP is directed to complete the CIRP on or before 28.07.2024.

With the aforesaid observations, this IA(IBC)/238/KOB/2024 is **allowed and disposed of.**

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**